

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 193 OF 2018 IN
DFR NO. 4432 OF 2017

Dated: 25th May, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

UJVNL	 Appellant(s)
	Versus	
Uttarakhand Electricity Regulatory Commission & Anr.	 Respondent(s)
Counsel for the Appellant(s)	: Mr. Amit Anand Tiwari Mr. Shashwat Singh	
Counsel for the Respondent(s)	: Ms. Aanchal Arora h/f Mr. Buddy A. Ranganathan for R-1	

ORDER
(IA No. 193 of 2018)
(Application for delay in filing appeal)

Ms. Aanchal Arora, Learned Counsel for Mr. Buddy A. Ranganathan, Learned Counsel appears on behalf of Respondent No. 1. Other Respondent, though served, unrepresented.

The learned counsel appearing for the Appellant, at the outset, submitted that there is 223 days' delay in filing the Appeal which has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted, the delay may kindly be condoned, and the matter may kindly be heard on merit.

Per contra, the learned counsel appearing for the first Respondent submitted that she does not have any objections in considering the instant application.

Submissions made by the learned counsel appearing for the appellant, and the learned counsel appearing for Respondent No. 1, as stated above, are placed on record.

After careful consideration of the reason assigned in the application, what emerged is that it has been explained satisfactorily and sufficient cause has been shown. The same is accepted and delay in filing the appeal is condoned. IA No. 193 of 2018 is allowed. The application stands disposed of as such.

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Registry is directed to number the appeal and list the matter for admission on **29-5-2018**.

(S. D. Dubey)
Technical Member

tpd/vg

(Justice N. K. Patil)
Judicial Member